

ITEM NO.21

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 67/2022

DURGA DUTT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA NO.32614/2023- APPLICATION FOR WAIVER OF COST

Date : 14-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
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Mr. Upendra Narayan Mishra, Adv.

For Respondent(s) Mr. Rajat Nair, Adv.
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Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
Mr. Devvrat Singh, Adv.

Ms. Muskan Surana, Adv.

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Mr. Upendra Mishra, Adv.

Mr. P.S. Negi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO.32614/2023- APPLICATION FOR WAIVER OF COST

Heard.

The application is allowed.

The office report shows that there are States who have not filed their counter affidavits/filed belatedly. The ones who have filed belatedly are permitted to bring the same on record but such of the States who have still not filed it, let notice issue to the Home Departments of the concerned States.

At the request of learned counsel for the State of Odisha, we permit affidavit not already filed to be filed within a week making it clear that such of those who don't still file it, the concerned Secretaries will have to remain present virtually apart from the fact they will have to bear cost as imposed by the last order.

List on 28.03.2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)